

GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 228**

ANSWERED ON TUESDAY, DECEMBER 2, 2025/ 11 AGRAHAYANA, 1947 (SAKA)

**REALISABLE AMOUNT IN INSOLVENCY CASES**

228. DR. LAXMIKANT BAJPAYEE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the total realisable amount of admitted claims in insolvency cases during the last five financial years, year-wise;
- (b) whether in most of the cases non-realisable amount is more than 70 per cent; and
- (c) in what manner Government proposes to improve the situation when such a massive amount is not realised and lost?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[HARSH MALHOTRA]

(a) and (b): During last five financial years (2020-21, 2021-22, 2022-23, 2023-24 and 2024-25), realisable value by the creditors is ₹ 2.31 lakh crores. Year wise details of these cases are presented below: -

S No	Period	Number of Resolutions	Total Admitted Claims	Total Realisable Value	Realisable Value as % of		
					Admitted Claims	Liquidation Value	Fair Value
1.	2020-21	119	1,27,200	27,551	22%	150%	61%
2.	2021-22	142	1,95,383	46,369	24%	138%	87%
3.	2022-23	186	1,53,567	55,361	36%	128%	85%
4.	2023-24	263	1,68,927	46,176	27%	136%	94%
5.	2024-25	259	1,62,746	55,821	34%	230%	157%

(c): The Government has undertaken six legislative amendments to the Insolvency and Bankruptcy Code, 2016 (IBC) and introduced over 100 changes to the regulations since its inception, to strengthen the insolvency resolution framework and enhance procedural efficiency.

\*\*\*\*\*